### Bill No. 158 of 2025

# THE CONSTITUTION (AMENDMENT) BILL, 2025

By

Shri Rao Rajendra Singh, M.P.

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### BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-sixth Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Constitution (Amendment) Act, 2025.

Short title and commencement.

(2) It shall come into force at once.

**2.** In the Preamble to the Constitution for the word "India" the word "Bharat" shall be substituted.

Amendment of the Preamble.

**3.** In article 1 of the Constitution in clause 1, for the words "India, that is Bharat" the word "Bharat" shall be substituted.

Amendment of Article 1.

**4.** Throughout the Constitution, for the word "India", wherever it occurs, the word "Bharat" shall be substituted.

Substitution of References "India" by "Bharat".

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#### STATEMENT OF OBJECTS AND REASONS

A Bill to amend Article 1 of the Constitution to replace the term "India, that is Bharat" with "Bharat" as the nation's sole name. The amendment aims to affirm the country's indigenous identity and cultural sovereignty by adopting "Bharat" as the single name by which the Republic shall be known, both domestically and globally. Deeply embedded in ancient texts, heritage and the historical memory of our people, "Bharat" has stood for unity, continuity, and self-identity across generations, capturing the shared heritage and sovereign aspirations of this land. The dual nomenclature—"India" and "Bharat"—reflects a legacy from our colonial past that no longer aligns with contemporary national sentiment or with constitutional values of sovereignty, unity and integrity.

Hence this Bill.

New Delhi; *November* 12, 2024.

RAO RAJENDRA SINGH

### *ANNEXURE*

### [EXTRACT FROM THE CONSTITUTION OF INDIA]

\* \* \* \* \*

WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute india into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens:

Preamble.

\* \* \* \* \*

1. (1) India, that is Bharat, shall be a Union or States.

Name and territory of the Union.

- (2) The States and the territories thereof shall be as specified in the First Schedule.
- (3) The territory of India shall comprise—
  - (a) the Territories of the states;
  - (b) the Union Territories specified in the First Schedule; and
  - (c) such other territories as may be acquired.

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further to amend the Constitution of India.

(Shri Rao Rajendra Singh, M.P.)